

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 979
ANSWERED ON 13/12/2022

PMGSY IN WEST BENGAL

979. SHRI DIBYENDU ADHIKARI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of total length of roads sanctioned and constructed in West Bengal in phases under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) the total number of pending projects in West Bengal under PMGSY and the time by which the said proposals are likely to be sanctioned; and
- (c) the measures taken to ensure the proper maintenance of the road constructed under PMGSY?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) & (b) The details of road length sanctioned and constructed in West Bengal under various phases of Pradhan Mantri Gram Sadak Yojana (PMGSY) are given below:-

Phase	Road length sanctioned (in Km)	Road length constructed (in Km)	Balance road length (in Km)
PMGSY-I	34,524	33,975	245*
PMGSY-II	2,518	2,466	39*
PMGSY-III	857	0	857

* Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.

The state has been sanctioned all the projects under PMGSY-I & II. The State of West Bengal has been allocated a target of 6,288 Km of road length under PMGSY-III, out of which 857 Km has been sanctioned to the state. Receipt of proposals from the State Governments and their examination and consideration, as per guidelines, is a continuous process. The implementation period of PMGSY-III is up to March 2025. The state has been asked to expedite the submission of the rest of the proposals under PMGSY-III.

(c) 'Rural road' is a State subject and as per the programme guidelines of PMGSY, maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the standard bidding document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies in a separate maintenance account. On expiry of the 5-year post construction maintenance, PMGSY roads are required to be placed under zonal maintenance

contracts consisting of 5-year maintenance including renewal as per maintenance cycle, from time to time, which are also financed by the State Governments.

National Quality Monitors appointed by the Ministry are also deputed to check the quality of maintenance work on PMGSY roads. If any work is found having unsatisfactory grading, the concerned State Government is informed to get it rectified/ repaired.

To further enhance the focus on maintenance of roads during the defect liability period and also streamlining the delivery of routine maintenance of PMGSY roads, electronic Maintenance of Rural Roads (eMARG)- an e-governance solution, has been introduced.
